



DIVISION BENCH  
COURT - II

0-205

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. (IB)/1898(KB)2019  
CONT.A. (IBC)/7(KB)2023,  
IA(I.B.C)/1103(KB)2022

CORAM: 1. HON'BLE MEMBER(J), SHRI LABH SINGH  
2. HON'BLE MEMBER(T), MS. REKHA KANTILAL SHAH

ORDER SHEET OF THE HEARING ON 18<sup>TH</sup> JUNE 2025

IN THE MATTER OF	TECH SMART VS S.V DIDIT SOLUTIONS PVT. LTD.
UNDER SECTION	IBC UNDER SEC 9

**Appearances (via video conferencing/physically)**

Ms.Rachna Anchalia, ]IRP in person

O R D E R

IA(I.B.C)/1103(KB)2022 & CONT.A. (IBC)/7(KB)2023

1. This application has been filed by the applicant under section 60(5) of the IBC,2016 read with Rule 11 of the NCLT Rules 2016 for the following reliefs:-
  - i. To allow this application;
  - ii. To declare closure of the CIRP process of C.P(IB) No. 1898/KB/2019 given the facts and circumstances of the instant case.
  - iii. To direct the respondent to pay the fee and expenses incurred / to be incurred by the IRP, applicant herein, amounting to Rs. 1,70,170/-
2. It is submitted by the IRP that during pendency of this application, the Respondent/Operational Creditor has paid the entire dues of the IRP and she wishes to withdraw the present



application. Accordingly, the present application is disposed of along with Main CP and CONT.A. (IBC)/7(KB)2023.

**REKHA KANTILAL SHAH**  
Member (Technical)

**LABH SINGH**  
Member (Judicial)